

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA  
UNSTARRED QUESTION NO. 1083  
TO BE ANSWERED ON 22.07.2016

**DOMESTIC ADOPTION**

1083. SHRI DHANANJAY MAHADIK:  
SHRI MOHITE PATIL VIJAYSINH SHANKARRAO:  
SHRIMATI SUPRIYA SULE:  
SHRI SATAV RAJEEV:  
DR. HEENA VIJAYKUMAR GAVIT:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- a) whether the Government has taken note that the domestic adoptions have dropped by half hitting a five-year low during 2015-16, if so, the details thereof and the reasons therefor;
- b) whether many agencies involved in domestic adoption have shown reluctance to adapt to new online system and if so, the details thereof;
- c) whether some States are indifferent to register all agencies that are involved in adoption to streamline them and if so, the details thereof;
- d) whether recently introduced new guidelines to push and streamline adoption has made any impact to encourage adoption and if so, the details thereof; and
- e) the other steps taken by the Government to boost adoption and achieve the target fixed in this regard?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI MANEKA SANJAY GANDHI)

(a): The Central Adoption Resource Authority (CARA) has reported that the number of children placed in-country adoption during the last five years are as under:

S. No.	Year	No. of Adoptions
1.	2011-2012	4220
2.	2012-2013	4694
3.	2013-2014	3924
4.	2014-2015	3988
5.	2015-2016	3011

The decrease in adoption figures may be attributed to the introduction of online adoption process through Child Adoption Resource Information and Guidance System (CARINGS), which was implemented in August 2015.

(b) & (c): No, Madam.

(d): The Guidelines Governing Adoption of Children, 2015 has brought a new adoption regime in the country as it is more citizen centric and has made the adoption process hassle free and transparent by minimizing delays at various levels through introduction of online system in adoption.

(e): In order to boost adoption the Ministry has been continuously requesting the States/UTs to take steps to address delays at the level of Child Welfare Committees (CWCs) and the Courts in the process of Adoption and to take necessary steps to place children in adoption through Specialized Adoption Agency and Child Care Institution Linkage.

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